

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 21735/2022
(Arising out of impugned final judgment and order dated 08-04-2022
in CRLA No. 64/2014 08-04-2022 in CRLA No. 503/2013 passed by the
High Court of Judicature at Bombay at Aurangabad)

SHIVKUMAR RAMSUNDAR SAKET

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(IA No.102808/2022-CONDONATION OF DELAY IN FILING and IA
No.102809/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT[DEATH CASE MATTER])

Date : 10-11-2022 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Amit Agrawal, AOR
Mr. Bhavesh Seth, Adv.
Ms. Radhika Yadav, Adv.
Mr. Vibhor Jain, Adv.
Ms. Sugandha Batra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 Issue notice, returnable in four weeks.
- 3 The counsel for the petitioner is permitted to have access to and peruse the original record.
- 4 List on 12 December 2022.
- 5 The execution of sentence of death shall stand stayed.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR